(c) The question of recognition would be decided on receipt of complete information from the association.

Facilities for Renewal of T.V. Licence

8338. SHRI NATVERLAL B. PARMAR : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the facilities have been created in some post offices in Delhi where T. V. owners can get their licenses renewed by paying requisite fee; and

(b) if so, the number of such post offices as the number of licences renewed during 1978 through these post offices with the names of the post offices and the number of such licenses issued by each ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI) : (a) Facilities for issue of T.V. licences are available at all post offices in Delhi.

(b) Number of such post offices is 331. A list showing the names of such post offices and the number of T.V. licences issued by these post offices is laid on the Table of the House. [*Placed in Library See* No. LT-2209/78] 1,55,341 TV licences have been issued from 1st January to 31st March, 1978.

Coloured Diskets by Homoeopathic Manufactures

8339. DR. BHAGWANDAS RATHOR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether coloured diskets prepared by the Homoeopathic manufacturers amount to medicines and their use may retard the Homoeopathic actions expected by the Scientific treatment;

(b) what action Government propose to take to ban the doubtful drugging through these coloured diskets, permitting the pure sugar cane white diskets instead to ensure proper action of the Homoeopathic treatment; and

(c) measures to be taken to penalise Homoeopathic manufacturers who manufacture against the 'Organon of Medicine' accessories and medicines resulting into health hazard ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV) : (a) The Homoeopathic system does not permit the addition of colours in Homoeopathic medicines. As such the use of coloured diskets cannot be called Homoeopathic medicines.

(b) and (c). The matter is being examined by the Drug Technical Advisory Board, under the Drugs & Cosmetics Rules, 1945 .

पारपत्रों का जब्त किया जाना

8340. **श्री हुकमदेव नारायण यादव :** क्या विदेश मंत्री यह बताने की कृपा करेंगे कि उन व्यक्तियों के नाम क्या हैं जिनके विदेश जाने के लिये जनता सरकार को सत्ता मिलने के पश्चात पारपत्र जब्त किये गये तथा उनमें से उन व्यक्तियों के नाम क्या हैं जिनको विदेश जाने की अनुमति दी गई तथा उन्हें अनुमति देने के क्या कारण हैं ?

विदेश मंत्रालय में राज्य मंत्री (श्री समरेन्द्र कुण्डू) : पासपोर्ट अधिनियम, 1967 की धारा 10(3) में दिए गए कारणों में से किसी भी कारण के आधार पर पासपोर्ट जब्त किए जा सकते है; इन कारणों में अन्य बातों के अतिरिक्त गलत तरीके से पासपोर्ट रखना, महत्वपूर्ण सूचना का छिपाया जाना, भारत की सुरक्षा पिछली दोषसिद्धि तथा सम्बद्ध व्यक्ति के खिलाफ दाण्डिक कार्यवाही अथवा गिरफ्तारी के वारंट या भारत से रवाना होने से मना करने के लिए न्यायालय के आदेश का होना भी शामिल है। पासपोर्ट जब्त करने के आदेश और विदेश जाने की अनुमति केन्द्र सरकार अथवा भारत या विदेश में पासपोर्ट जारी करने वाले प्राधिकारी ही दे सकते हैं। चूंकि इस बारे में बहुत से प्राधिकारियों से सम्पर्क स्थापित करना होगा इसलिये सूचना एकत्र करके सदन की मेज पर रख दी जाएगी।

News Item "Caroll's statement not true says CBI"

8341. SHRI C. K. CHANDRAPPAN :

CHOWDHRY BALBIR SINGH : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether Government's attention have been drawn to the news item appearing in the Indian Express dated the 14th